

**Central Administrative Tribunal  
Principal Bench**

**CP No.395/2018 in  
OA No.236/2018**

New Delhi, this the 17<sup>th</sup> day of August, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy,  
Chairman  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Dr. Amira Nisar, Lecturer (Electrical Engineering)  
w/o Sh. Mohd. Owes Siddiqui, r/o F-23, GBPIT  
Residential Complex , Okhla, Phase III  
Delhi – 110 020, Aged about 43 years  
Presently posted at GB Pant Institute of Technology  
Okhla. ..Applicant

(By Advocate: Shri Sourabh Ahuja)

Versus

1. Dr. G. Narendra Kumar  
Principal Secretary / Secretary  
(Technical Education)  
Directorate of Training & Technical Education  
GNCT of Delhi, Muni Maya Ram Marg  
Pitam Pura, Delhi – 88
2. Mr. Virendra Kumar, Director  
Directorate of Training & Technical Education  
GNCT of Delhi, Muni Maya Ram Marg  
Pitam Pura, Delhi – 88. ..Respondents

(By Advocate: Shri R.K. Sharma)

**ORDER (ORAL)**

**Justice L. Narasimha Reddy:-**

The applicant filed OA No.236/2018 before this Tribunal claiming certain reliefs. The OA was disposed

of on 18.01.2018 directing respondent Nos. 2 and 3, therein, to pass orders on the representations dated 31.12.2012, 09.03.2017 and 05.06.2017, submitted by the applicant within a period of two months.

2. This Contempt case is filed by the applicant alleging that the respondents did not comply with the directions of this Tribunal.

3. Today learned counsel for the respondents produced a copy of order dated 09.08.2018, whereby the representations, submitted by the applicant, have been disposed of.

4. Heard Shri Sourabh Ahuja, learned counsel for the applicant and Shri Amit Yadav, learned counsel for the respondents.

5. The only direction issued by this Tribunal in the OA was to pass orders on the representations, submitted by the applicant. Once the respondents have passed an order on those representations, the Order passed by this Tribunal in the OA, stands complied with. In case the applicant is not satisfied with the disposal of his representations, it shall be open to him to avail his remedy in accordance with law.

6. This Contempt Petition is accordingly closed. There is no order as to costs.

**(Pradeep Kumar)**  
**Member(A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

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